AGRICULTURAL DEPARTMENT

(FORESTS)

NOTIFICATION

The Chandigarh 3rd Sep. 1963

No. 2701-ft-(vi)-63/3051. Whereas it appear to the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Haryana Land Preservation Act, 1900, the Governor of Haryana in exercise of powers conferred by section 4 of the said Act, is hereby pleased to prohibit the following acts for a period of 25 years with effect from the date of the Notification in the area specified in the schedule annexed to this notification, the said areas forming part of the village in Mohindergarh Tehsil & District Mohindergarh specified in the schedule annexed to the Haryana Government Notification No. 2701-Ft-(vi)-63/3050 date 3-9-69 :-

i) The clearing or breaking or cultivation of land not ordinarily under cultivation prior to the publication of the Haryana Government notification No. 2701-Ft-(vi)-63/3050 date 3-9-63 provided that the breaking up o f the land for cultivation may be permitted by the Divisional Forest Officer, Mohindergarh Forest Division.

ii) The quarrying of stone or the burning of lime at places where such stones or lime has not ordinarily been quarried or burnt prior to the publication of the said notification except with the permission of the Collector of the _____ District, who will consult the Divisional Forest Officer, Mohindergarh Forest Division, before according such permission.

iii) The cutting of trees of timber or the collection, removal or subjection to my manufacturing process of any forest produce other then grass, Mover, fruit and honey, save for bona fide domestic or agriculture purposes, provided that the owners of the land may sell trees timber after first obtaining a permit to do so from the Divisional Forest Officer, Mohindergarh Forest Division, such permit with prescribe such conditions for sale as may from time to time prior necessary in the interest of forest conservancy.

iv) The setting on fire of trees, timber or forest produce.

v) The admission, herding, pasturing or retention of sheep, goats and came provided that in cases where sickness necessitates the keeping of goats for milk, the Divisional Forest Officer, Mohindergarh Forest Division, may issue a permit at his discretion for the retention of a limited number of stall-fed goats to be specified period.

SCHEDULE

District	Tehsil	Village with Hadbast No.	Description (Field Nos.)	Area in acres
Mohindergarh	Mohindergarh	Satnali H.B. No. 7	825/83/1	7 acres

Sd/-
Divisional Forest Officer,
Mohindergarh Forest Division.

Sd/-
Secretary to Government, Haryana,
Agriculture Department.

AGRICULTURAL DEPARTMENT

(FORESTS)

NOTIFICATION

The Chandigarh 3rd Sep. 1963

No. 2701-ft-63/3052. Whereas certain areas mentioned in the annexed schedule are comprised within the limits of the local area notified under section 3 of the Haryana Land Preservation Act, 1900 with Haryana Government Notification No. 2701-Ft-(vi)-63/3050 date 3-9-63 and whereas in respect of the said areas, the Governor of Haryana is satisfied after due enquiry that, the regulations, restrictions and prohibitions hereinafter specified are necessary for the purpose of giving effect to the provisions of the said Act, the Governor of Haryana in exercise of the powers conferred by section **5** of the said Act, is pleased to prohibit the following acts for a period of _____ years with effect from the date of this notification in these areas :-

10. The cutting of trees is timber or brushwood and the lopping of trees or any purpose provided that the Divisional Forest Officer, Mohindergarh Forest Division, may permit :-

    (a) the cutting of green trees for house building and agricultural implements, and of dry wood for fuel for marriage and death ceremonies by persons shown in the settlement records as entitled to do so; and
    (b) the lopping of branches for lac and the sale of chhal leaves to leather workers provided further that for the cutting of the dry wood for death ceremonies by persons shown in the settlement records as entitled to do so, the permission of the Divisional Forest Officer, shall not be required on that for this purpose a simple information to the Forest Guard concerned within a fortnight of filling shall be sent.

11. The collection or removal of trees for any purposes provided that the Divisional Forest Officer, Mohindergarh Forest Division, may permit :-

    (a) the cutting or sale or fire grass after the rainy season; and
    (b) the cutting or sale of green grass, during the rainy season from such portions of the notified areas in which grass may have sufficiently established itself.

12. The pasturing of any cattle other than sheep, goats and camels.

SCHEDULE

District	Tehsil	Village with Hadbast No.	Description (Field Nos.)	Area in acres
Mohindergarh	Mohindergarh	Satnali, H.B. No. 7	825/83/1	7 acres

Sd/-
Divisional Forest Officer,
Mohindergarh Forest Division.

Sd/-
Secretary to Government, Haryana,
Agriculture Department.